

ITEM NO.803

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8514/2021

(Arising out of impugned final judgment and order dated 10-07-2020
in CRLA No. 4812/2012 passed by the High Court Of Judicature At
Allahabad)

ZULFIQAR @ ZILLU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Aftab Ali Khan, AOR (Mentioned by)
Mr. M.Z. Chaudhary, Adv.

For Respondent(s)

Mr. Ajay Vikram Singh, AOR

UPON being mentioned the Court made the following
O R D E R

As prayed, let this matter be not deleted from the
date notified, i.e. 09.09.2022.

(DEEPAK SINGH)
(COURT MASTER)

(ANJU KAPOOR)
COURT MASTER (NSH)